ITEM NO.302 COURT NO.1 SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).81/2023

MANISH SISODIA Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(FOR ADMISSION and IA No.45510/2023-APPROPRIATE ORDERS/DIRECTIONS)

Date: 28-02-2023 This petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.

Mr. Mohit Mathur, Sr. Adv.

Mr. Siddharth Aggarwal, Sr. Adv.

Mr. Vivek Jain, AOR

Mr. Rishikesh Kumar, Adv.

Mr. Mohd. Irshad, Adv.

Mr. Karan Sharma, Adv.

Mr. Abhinav Jain, Adv.

Mr. Rajat Jain, Adv.

Mr. Harsh Gautam, Adv.

Mr. Sowjhanya Shankaran, Adv.

Mr. Mohit Siwawach, Adv.

Ms. Sheenu Priya, Adv.

For Respondent(s) Mr. Tushar Mehta, SG

Mr. Kanu Agrawal, Adv.

Mr. Kartikay Aggarwal, Adv.

Mr. Madhav Sinhal, Adv.

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following O R D E R

Since the petitioner has efficacious alternate remedies available under the provisions of the Code of Criminal Procedure 1973, we are not inclined to entertain the petition under Article 32 of the Constitution, at this stage.

- 2 The petition is accordingly disposed of.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I) DEPUTY REGISTRAR (SAROJ KUMARI GAUR) ASSISTANT REGISTRAR